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**Central Administrative Tribunal, Principal Bench**

Review Application No.336/2003 in  
Original Application No.1528 of 2002

New Delhi, this the 2nd day of December, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member(A)

1. Ruby Jindal  
D/o Shri S.K. Jindal,  
R/o 65, Kapil Vihar,  
Pitam Pura, New Delhi-34
2. Naveen Kumar,  
S/o Shri Sandeep Singh,  
R/o 9375, Gali Malkhan Singh,  
Baghraoiji, Kishan Ganj,  
Delhi-6

.... Review Applicants

Versus

1. Union of India  
through Secretary  
Ministry of Finance,  
Department of Economic Affairs  
(Banking Division)  
Jeevan Deep Building,  
Parliament Street,  
New Delhi-110001.
2. Registrar,  
Debt Recovery Tribunal,  
Sanskriti Bhawan,  
D.B.Gupta Road,  
Karol Bagh, Jhandewalan,  
New Delhi-110 055

.... Respondents

**O R D E R (By Circulation)**

Justice V.S. Aggarwal:-

Applicants preferred O.A. No.1528/2002. It was disposed of on 1.10.2003. One of the directions given was that when the regular recruitment for the post takes place, the applicants could apply and their claims should be considered in accordance with the rules.

2. Applicants seek review of the said order contending that the vacancies have to be filled up by

*Ag*

... application of old rules and to that extent, there is error apparent on the face of the record.

3. Perusal of the record reveals that it was applicants' own plea as recorded in para 2 of the order passed by this Tribunal that their claim should be considered as per the recruitment rules which were in force. In that event, it cannot be taken that there is any error apparent on the face of the record. The application fails and is dismissed in circulation.

Naik  
( S.K. Naik )  
Member(A)

/sns/

Ag  
( V.S. Aggarwal )  
Chairman